

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00052/2019

Dated Wednesday the 23rd day of January Two Thousand Nineteen

**CORAM: HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

V. Vijayarangam
No. 13, D Block, Thyagu Mudaliar Nagar
Mudaliarpet
Puducherry – 605 004. ... Applicant

By Advocate M/s. T. Sai Krishnan

Vs

1. The Union of India
Rep. by the Chief Secretary to Government
Government of Union Territory of Puducherry
Puducherry.

2. The Secretary (Revenue)
Department of Revenue and Disaster Management
Government of Union Territory of Puducherry
Puducherry.

3. The Special Secretary to Government – District Collector
Department of Revenue and Disaster Management
Government of Union Territory of Puducherry
Puducherry.

4. The Sub Collector (Revenue)
Karaikal.

5. The Special Officer
Department of Revenue and Disaster Management
Government of Union Territory of Puducherry
Puducherry. ... Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following reliefs :

"a. Call for the records on the file of the 5th respondent pertaining to order dated 03.12.2018 bearing Reference No. 1819/Rev.Estt./A2/2013, quash the same and consequently direct the respondents to carry out the correction of date of birth of the applicant as 12.12.1963 in the Service Register and all records of the applicant;

b. Award costs of this original application;

c. and pass such further or other orders and thus render justice."

2. It is submitted that the applicant had previously filed OA 1634/2018 on the same dispute which was disposed of by this Tribunal by an order dt. 12.12.2018 directing the respondents to decide the representation of the applicant dt. 19.09.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy thereof. However, on the same day, the applicant received Annexure A14 memorandum of the respondents dt. 03.12.2018 rejecting his request for alteration of date of birth from 12.12.1961 to 12.12.1963 by a one liner. Accordingly, the applicant is before this Tribunal in this 2nd round of litigation.

3. We have considered the matter. A perusal of Annexure A14 communication dt. 03.12.2018 would reveal that the same is not a reasoned or a speaking order. The fate of the order passed by this Tribunal in OA 1634/2018 dt. 12.12.2018 is not known. As the one line communication contained in the impugned order was made prior to the direction of this Tribunal dated

12.12.2018 to consider the matter in accordance with law and pass a reasoned and speaking order, we are of the view that the respondents should be allowed time to pass such reasoned and speaking order. More so, when the time limit specified in the order of this Tribunal has not expired still.

4. Clearly this OA is premature and dismissed with the above observations.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

23.01.2019

SKSI